

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 11

IA 1535/2024 (NEW IA) in C.P. (IB)/169(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES: **SMALL INDUSTRIES DEVELOPMENT
BANK OF INDIA THROUGH RISHABH
CHAND LODHA VS SHRI LALIT
OMPRAKASH AGARWAL PG TO KOSAS
EXPORTS LIMITED**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016 and
Application under any other provisions- IBC

ORDER

IA 1535/2024 (NEW IA) in C.P. (IB)/169(MB)2023

- 1) Ld. Counsel for the Parties are present.
- 2) The present Interlocutory Application has been filed by the Resolution Professional and the limited prayer in the Interlocutory Application bearing IA No. 1535 of 2024, is for placing on record the Report filed by the Resolution Professional. The Report is taken on record. No order is called for. The Interlocutory Application bearing IA No. 1534 of 2024, is disposed of as Allowed.

C.P. (IB)/169(MB)2023

- 1) Ld. Counsel for the Parties are present.
- 2) Ld. Counsel for the Petitioner is directed to serve a copy of the Report, filed by the Resolution Professional to the Respondent, Personal Guarantor, forthwith, if not served earlier.
- 3) After receiving a copy of the Report, Respondent, Personal Guarantor, is hereby directed to file and place on record their Affidavit in Reply, well before the adjourned date by duly serving a copy to the other side well in advance, failing which this Bench shall proceed further in the matter based upon the material available on record and verbal argument on that date.
- 4) Stand over to 29.04.2024, for further consideration and hearing. No further adjournment will be afforded to either of the parties for any purpose.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare